

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 281 of 2019**

**IN THE MATTER OF:**

M/s B.M. Pipes Pvt. Ltd.

.... Appellant

Vs

M/s Eta Engineering Pvt. Ltd.

.... Respondent

**Present:**

**For Appellant: Ms. Bhumika Kapoor, Advocate.**

**For Respondent: Ms. Astha Garg, Advocate**

**O R D E R**

**11.07.2019** A reply has been filed by the Respondent. Counsel for the Appellant is allowed two weeks' time to file rejoinder. The Appeal may be disposed of at the stage of admission.

Post the case 'for admission' on **31<sup>st</sup> July, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

Ash/GC